

L. C. J. C. Dept

REGISTERED No. P.-390.



The Orissa Gazette
EXTRAORDINARY
PUBLISHED BY AUTHORITY.

CUTTACK, FRIDAY, APRIL 3, 1942.

HOME DEPARTMENT.

SPECIAL SECTION.

NOTIFICATIONS.

The 3rd April 1942.

No. 930-C.—In exercise of the powers conferred by sub-section (5) of section 2 of the Defence of India Act, 1939 (XXXV of 1939), the Governor of Orissa is pleased to direct that the power to requisition movable property conferred on the Provincial Government by rule 83 of the Defence of India Rules shall be exercisable also by all Subdivisional Magistrates within their local jurisdictions, subject to the following condition, namely, that the said power shall be exercised only in respect of mechanically propelled vehicles, bicycles, firearms and ammunition.

By order of the Governor,
J. BOWSTEAD,
Addl. Secretary to Government.

The 3rd April 1942.

No. 932-C.—In exercise of the powers conferred by sub-section (5) of section 2 of the Defence of India Act, 1939 (XXXV of 1939), the Governor of Orissa is pleased to direct that the power to requisition movable property conferred on the Provincial Government by rule 83 of the Defence of India Rules shall be exercisable also by the Superintending Engineer, Orissa Circle, within his local jurisdiction, subject to the following condition, namely that the said power shall be exercised only in respect of materials required for the construction, maintenance and repair of buildings and means of communication required for the efficient prosecution of War.

By order of the Governor,

J. BOWSTEAD,

Addl. Secretary to Government.

The 3rd April 1942.

No. 934-C.—In exercise of the powers conferred by sub-section (5) of section 2 of the Defence of India Act, 1939 (XXXV of 1939), the Governor of Orissa is pleased to direct that the following amendments be made to the notification of the Government of Orissa in the Home Department, Special Section, No. 98-C., dated the 14th January 1942, namely:—

- (1) the comma after the word "jurisdictions" shall be omitted ;
- (2) the words "subject in the case of the power conferred by rule 83 to the condition that it shall be exercised only in respect of mechanically propelled vehicles and firearms and ammunition" shall be omitted.

By order of the Governor,

J. BOWSTEAD,

Addl. Secretary to Government.